श्री राजनारायण : देखिये, इसके लिये अगर ब्राप हम से कहें तो यह हमारे साथ भ्रन्याय होगा । इतना लम्बा स्टेटमेंट रेलवे मिनिस्टर साहब ने किया है। ग्राप कल के लिये कह दीजिये कि हम 6 या 7 तक बैठेंगे, आज का हमारा कार्यक्रम बना हम्रा है 5 बजे के बाद से।

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श्री निरंजन वर्मा : इस को पढ़ने के लिये भी तो समय चाहिए ।

SHRI BHUPESH GUPTA: I want to make a suggestion.

SHRI MAHAVIR TYAGI (Uttar Pradesh): The Leader of the House is quite justified when he says that for 3 days we have not been able to do any work which was put regularly on our agenda. I think We ought to have taken proper care of the agenda. They seem to be quite keen about those Bills. I wonder why particularly the Divorce Bill . . .

SHRI BHUPESH GUPTA: It is immaterial when that Bill comes up because the divorce has already taken place

SHRI MAHAVIR TYAGI: I meant the Special Marriage (Amendment) Bill. There might be some developments in the Cabinet itself. If they are immediately concerned with this, personally I would give them the facility of passing it.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The first Bill is the Special Marriage (Amendment) Bill.

SHRI BHUPESH GUPTA: I have -a suggestion to" make in reference to the Statement made by the Minister of Railways today. Questions arising out of that Statement cannot be put today because we will h'ave to study it and we will have to check it up with the facts at our disposal and by reading the newspapers. So I think it is fair that we discuss it tomorrow.

Meanwhile, if you like, you can taka up any of the Bills. As far as Mr. Dharia is concerned, his case is very simple. He sees the hand of Naxalites in everylhing that is mentioned in this Statement and if you ask him, he will deliver a speech on Naxalites.

SHRI K. K. SHAH: We can take up the Bills now, and answer the questions arising out of the Statement made by the Railway Minister tomorrow.

SHRI MAHAVIR TYAGI: I think we can dispose of the first Bill because the amendments are more of a formal nature.

SHRI K. K. SHAH: So let us take up that Bill, and you can ask the questions arising out of the Statement made by the Minister of Railways tomorrow. Thank you very much.

SHRI MONORANJAN ROY (West Bengal): That Statement must be sent to us tomorrow.

THE SPECIAL MARRIAGE (AMENDMENT) BILL, 1968

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANNATH RAO): Sir, I move:

"that that the following amendments made by the Lok Sabha in the Special Marriage (Amendment) Bill, 1968, be taken into consideration, namely: -

Enacting Formula

(1) That at page 1, line 1, for 'Nineteenth' substitute 'Twentyfirst'.

Clause 1

(2) That at page 1, line 4, for '1968' substitute '1970'.

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Clause 3

(3) That at page 2, line 12, for '1968' substitute '1970'."

Sir, the amendments are put on the Order Paper. This Special Marriage (Amendment) Eill was passed by this House in 1968, and the Lok Sabha passed it on th: 20th of May, 1970. As a result of tliat we have to make the amendments now

THE VICE-CHAIRMAN (SHRI AKBAR ALI K IAN): Motion moved that the following amendments..

श्री राजनारायण (उत्तर प्रदेश) : चेयरमैन साहब, मुनिये । जब संसदीय बदतमीजी चलेगी तो हम एक घंटा बोलेंग इस पर ।

THE VICE- CHAIRMAN (SHRI AKBAR ALI KHAN); The Minister has moved the motion and let me place it before the House. Motion moved that ihe following amendments ...

श्री राजन।रायण: मैं इस मोशन के मूव करने को अपोज कर रहा हूं।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); I will give you the chance after I finish placing the motion as moved by the hon. Minister before the House. It is only then that you can have your say. You should understand at least these elementary things. Motion moved—

"That the following amendments made by the Lok Sabha in the Special Marriage (Amendment) Bill, 1968, be taken into consideration, namely:—

Enacting Formula

(1) That at page 1, line 1, for 'Nineteenth' substitute 'Twenty-first'.

'Inuse 1

(2) That at page 1, line 4, for '1968' substitute '1970'.

Clause 3

(3) That at page 2, line 12, for '1968' substitute '1970'."

श्री निरंजन वर्मा (मध्य प्रदेश) : ग्राप मेरी प्रार्थना मुन लीजिये, मैं ने राज-नारायण जी को राजी कर लिया है । मैंने ग्रपना नाम भी दिया है ग्रौर मुझे इस बिल के बारे में कोई विशेष निवेदन नहीं करना है क्योंकि: इसमें केवल शाब्दिक संशोधन हैं. . .

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, our friend here has crossed the floor.

श्री निरंजन वर्मा: लेकिन तव भी में एकः बात की तरफ ध्यान ग्राकषित करना चाहंरा। हम यह ग्राशा करते थे कि जब पहली बार स्पेशल मैरेज बिल यहां सदत में ग्राया था तो उस समय बहुत से मिल्रों की यह इच्छा थी कि हम किण्यबन्दी से या इसी तरह के थोडे-थोडे कर के स्पेशल मेरेज ऐक्ट बनाते रहे तो ग्रंत में हमारे देश में जो एक व्याप्त भावना है कि सारे भारतवर्ष के निवासियों के लिए एक सा सिविल कोड होना चाहिए इसके विषय में लोगों को ठैस लगेगी। ग्रीर देशों में भी इसी प्रकार की प्रवायें हैं, उदाहरण के लिये यदि मिडिल ईस्ट में देखा जाय तो तुर्की में, ईरान में ग्रीर मिश्र देश में एक सिविल कोड है, वहां पर ग्रलग ग्रलग जातियों के लिये ग्रलग ग्रलग इस प्रकार की चीजें नहीं हैं। यद्यपि यह जो बिल है यह अलग अलग जातियों के लिये नहीं है विशेष रूप से, तब भी में सरकार का ध्यान इस तरफ आकर्षित करता हं कि भारत वर्ष में गुद्ध जनतन्त्र लाने के लिये यहां पर एक ही प्रकार का सिविल कोड सब जातियों के लिए बनाया जाना चाहिए और जो सरकार को यह प्रवत्ति है कि कि समासमय पर घोडा थोड़ा कर के किश्त-बन्दी केरूप एक्ट्सलाये जाते हैं इसप्रकार के एक्ट्स नहीं लाये जाय। अपने मित्र श्री भूषेण गप्त से भी इस विश्व में मैंने बात की थो और उनका भी यही मत था कि भारत-वर्ज में सिविल कोड सरोखा, कोई कोड

[श्री निरंजन वर्मा]

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ाया जाना चाहिये और उसका सब सदस्य स्वागत करेंगे । मुझे यही निवेदन करना है ।

श्री राज नारायण : श्रीमन्, ग्रगरऐसा न कहा होता तो शायद हम तो बोलते हाथ जोडने से क्या फायदा है। मिश्रा जो को बात को हम ध्यान रखे हैं कि गर्जनेंनेंट विहेव करे तो हमसे हमसे विहेव ले ग्रीर ग्रगर किसो चोज पर बजिद होती है तो हमको भो बजिद ्होनापडताहै। अपर कोई कायदेसे काम करना चाहे तो मिनट हो सकता है, पांच मिनट हो सकता है लेकिन अगर यह है कि ऐसे होगा नहीं और संख्या –सुर के बल पर अगरकोई साध-सन्मतिको दवाना चाहे तो यह हमारे लिये असम्भव है।

श्री महावीर त्यागी: यह मैं साफ कर दंकि गवर्नमेंट ने एक मांबाकहाथाउसके के बाद मैंने इसका जिक किया, गवर्नमेंट का कसूर नहीं है, यह मैंने खुद कहा कि जल्दो करदो ।

श्रो राजनारायण : हमारी मुसोबत यही है कि त्यागी जी गवर्नमेंट से स्रभी स्राये हैं स्रीर ग्रनो पूरानी परम्परायें **भूले** नहीं हैं।

विपक्ष के नेता (श्री श्यामनन्दन मिश्र): हम लोगों को रिक्वेस्ट है कि इसको जल्दो से पास किया जाय। हम लोगों को प्रार्थना है।

श्री राज नारायण: तो हम इस समय नेता विरोधी दल की बात को मानते हैं, हम बैठते हैं।

SHRI JAGANNATH RAO: Sir, this Bill was accepted by the House and sent to Lok Sabha which passed it in May, 1970. These are just formal amendments which have to be approved by this House and which have been adopted by the Lok Sabha. THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the following amendments made by the Lok Sabha in the Special Marriage (Amendment) Bill, 1968, be taken into consideration, namely: -

Enacting Formula

(1) That at page 1, line 1, for 'Nineteenth' 'Twentysubstitute first'

Clause 1

(2) That at page 1, line 4, for '1968' substitute '1970'.

Clause. 3

(3) That at page 2, line 12, for '1968' substitute '1970'."

The motion was adopted.

SHRI JAGANNATH RAO: Sir, I move that the amendments made by the Lok Sabha in the Bill be agreed

The question was put and the motion was

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): This is passed. Anything else?

SHRI MAHAVIR TYAGI: Sir, a little personaj matter. Mr. Rajnarain was trying to prolong this. I persuaded him to let this go. He agreed and he went. But he took a word from me that only this Bill would be taken up and not any others. So it is a question of my personal word.

SOME HON. MEMBERS: All right.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): So tomorrow at five of the clock there will be questions on the Railway statement. The other Bills will come up in the usual course.

SHRI S. N. MISHRA: The statement should be made available to us tomorrow morning.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); The House stands adjourned till 11.00 A.M. tomorrow.

> The House then adjourned at fifteen minutes past five of the clock till eleven of the clo;k on Thursday the 30th July, 1970.